(CDRP, 2010) is being implemented by the Coffee Board in coordination with the Banks in accordance with the extant guidelines issued by the Reserve Bank of India (RBI) from time to time. As regards the benefit of waiver to small growers, the Coffee Board is also receiving reimbursement claims from the banks towards the Government share of the waiver. So far, claim statements from 18 banks involving a sum of Rs. 53 crores benefiting 23,652 small coffee growers have been received. As regards reschedulement of eligible amounts, the Convener, State Level Bankers Committee (SLBC), Karnataka had finalized draft guidelines in consultation with other bankers and Indian Bankers Association (IBA), whereon the RBI has advised that correctly reflecting the asset quality in balance sheets and providing to them as per the prudential requirements is a must to preserve the robustness of the banking system.

(c) and (d) As per available records with the Coffee Board, the estimated overall liability of the coffee growers is around Rs. 1200 crores. Besides the relief given to small coffee growers in the form of CDRP, 2010, to the tune of Rs. 241 crores covering 74,929 small coffee growers (95% of the total beneficiaries), various assistance and incentives are being provided to them through Development Support Scheme of the Coffee Board of India during Eleventh Plan.

Review of cotton export quota

3104. SHRI R.C. SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government has reviewed the cotton export quota recently;
- (b) if so, whether any consultations with the Cotton Advisory Board have been held with regard to export of cotton and also proposed review;
 - (c) if so, the details thereof; and
 - (d) the total quantity of cotton permitted now for exports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) No, Sir.

(d) The total quantity of cotton permitted for export is 55 lakh bales.

Non-inclusion of essential commodities in futures trading

3105. DR. K.P. RAMALINGAM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the State Government of Tamil Nadu has requested the Central Government that essential commodities like rice, pulses, edible oil should not be included in futures trading; and
 - (b) if so, the details thereof and the stance of Government in this regard?